

NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH
KOLKATACP(IB)No.150/KB/2019
CA(IB)1443/KB/2019Present: 1. Hon'ble Member (J), Shri M.B. Gosavi
2. Hon'ble Member (T), Shri Virendra Kumar GuptaATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st November 2019, 10:30 A.M

Name of the Company		Victoria Glass Works Pvt. Ltd. Vs. Wearit Global Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Udik Agarwal, Adv

Financial
CreditorsAgarwal
11/11/19

2. CA Uma Kothari

IRP financial
Creditor
Assignee of F.C.Kothari
Ganguly

3. J. Ganguly

S. Roy

Sovan Roy

Mrs. Jishnu Saha

Mrs. Jay Saha

Mrs. P. Sancheti

Mrs. S. Chattopadhyay

Adv

for CO

ORDER

Saha
1.11.19

Ld. Counsel for the Financial Creditor appeared. Ld. IRP appeared. Assignee of Financial Creditor appeared. Ld. Counsel for the Corporate Debtor appeared.

CA(IB)No.1443/KB/2019 is filed by the IRP under Rule 11 of NCLT Rules for withdrawal of the CP as matter is settled in between the parties.

Although Corporate Debtor already admitted in CIRP, CoC is yet to be formed. Since, parties settled dispute, permission to withdraw the proceeding is granted. CA(IB)No.1443/KB/2019 is disposed of.

CP(IB)No.150/KB/2019 is **disposed** of as withdrawn.

sd

Virendra Kumar Gupta
Member (Technical)

sd

Madan B. Gosavi
Member (Judicial)